

FIR NO.1107/17
PS:Crime Branch
State Vs Alok Shrivastava

05.04.2020

Present: Ld. APP for the State.

Ms. Afshan Ld. counsel for the applicant.

In compliance of order dated 04.04.2020, passed by the Ld. Duty MM, case file has been seen as the matter pertains to the court of undersigned and on perusal of record, it is revealed that the accused Nawab has been admitted on bail and his bail bond has already been accepted on 05.08.2017.

Accordingly, necessary robkar be issued to this effect and in view of the same, the present application stands disposed off.

Copy of this order as well as of Robkar be given dasti to the counsel for the applicant.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/05.04.2020

FIR NO.11/20

PS:South Rohini

05.04.2020

Present: Ld. APP for the State.

IO HC Dharmender Kumar is present and has filed his reply. The same be taken on record. Report perused. As per reply of the IO the accused Dheeraj Singh has been granted bail vide order dated 20.03.2020.

Let notice be issued to the concerned Ahlmad to place the bail order before the concerned Ld. Duty MM on 07.04.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/05.04.2020

FIR NO.105/20
U/s 363/366/376 IPC & 6 POCSO Act
PS:Kanjhawala
State Vs Balram Kumar

05.04.2020

Present: Ld. APP for the State.

WSI Smriti Gupta with case file, present.

Accused Balram Kumar S/o Lt. Ashok Lehri produced from PC (fresh arrest).

Sh. B.K. Singh, counsel for the accused.

This is an application for one day PC remand of the accused.

Heard. File perused.

It is submitted by Id. APP and IO that the pointing out memo and site plan of the place of incident is to be prepared. Therefore, one day PC is required for the proper investigation of the case.

In view of the submissions made by Ld. APP and IO, PC of accused is justifiable. Accordingly, one day PC of accused Balram Kumar is granted. IO is directed to get the accused medically examined as per rules.

Accused be produced on 06.04.2020.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/05.04.2020

FIR NO.42880/19
U/s 379/411 IPC
PS: Ashok Vihar
State Vs Dinesh @ Khaghu

05.04.2020

**This is the second bail application moved on behalf of the accused
Dinesh @ Khagu S/o Azad Singh.**

Present : Ld. APP for the State.
Ms. Deepa Aggarwal, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Dinesh @ Khagu is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.10,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Copy of this order be also sent to Jail Superintendent concerned.

Bail application and present order be sent to court concerned.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/05.04.2020

FIR NO.377/19
U/s 25/54/59 Arms Act
PS: Rani Bagh
State Vs Rahul

05.04.2020

This is the second bail application moved on behalf of the accused Rahul.

Present : Ld. APP for the State.
Sh. Rattan Singh, Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Rahul is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.10,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Copy of this order be also sent to Jail Superintendent concerned.

Bail application and present order be sent to court concerned.

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/05.04.2020

FIR NO.

PS:

05.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/05.04.2020

FIR NO.

PS:

05.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/05.04.2020

FIR NO.

PS:

05.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/05.04.2020

FIR NO.

PS:

05.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/05.04.2020

FIR NO.

PS:

05.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

(Sunil Kumar)
Duty MM: North West:
Rohini: Delhi/05.04.2020

FIR NO.

PS:

05.04.2020

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Duty MM: North West:
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05.04.2020

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Accused on bail with counsel.

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PS:

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(Sunil Kumar)
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Rohini: Delhi/05.04.2020